

राजनीति विज्ञान की शिक्षा हिन्दी के माध्यम से देने की स्वाकृति प्रदान करने का निर्णय कर लिया है। इस प्रकार के समस्त कालेजों में इन विषयों की शिक्षा का माध्यम अंग्रेजी भी रहेगा। यह निर्णय आनर्स पाठ्य-क्रमों पर लागू नहीं होता है।

Indian Administrative Services

*1103. **Shri Maheswar Naik:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether Government propose to raise the strength in the recruitment to Indian Administrative Services;

(b) if so, on what considerations;

(c) what is the normal annual intake at present; and

(d) to what strength it is proposed to be raised?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): (a) to (d). The developmental programmes of the Five Year Plans have necessitated expansion of the various State I.A.S. cadres. To meet the shortage of personnel thus created in the State cadres, the Government have stepped up the annual intake to the I.A.S. The total intake is calculated on the basis of the actual requirements of the various States. During 1956-59 on an average 65 candidates were recruited every year. The annual intake has now been increased and it is proposed to recruit about 90 candidates a year during the next few years.

Gypsum for Sindri Fertilizer Factory

*1104. **Shri D. C. Sharma:** Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether a team of the Fertilizer Corporation of India visited the gypsum sites in the Kashmir State to purchase gypsum from the Kashmir

Minsrals Limited for the Sindri fertilizer factory; and

(b) if so, the outcome of the team's visit?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam):

(a) Yes, Sir.

(b) The team has submitted a detailed report which is under examination by the Fertilizer Corporation of India Limited.

Laccadive Islands and Minicoy Regulations

*1105. **Shri A. V. Raghavan:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether there is any proposal to amend the Laccadive Islands and Minicoy Regulations (Madras Act 1 of 1912);

(b) whether it is a fact that *begar* or forced labour can be enforced under the said regulation; and

(c) whether it is also a fact that penal action can be taken for non-performance of a contract under the above regulation?

The Minister of State in the Ministry of Home Affairs (Shri Datta): (a) Yes.

(b) No. The Regulation does not directly provide for enforcement of *begar* or forced labour.

(c) It is a fact that penal action can be taken for non-performance of contract of personal service under Section 8(2) of the said Regulation.

Iron Ore in Orissa

*1106. **Shri Bhagwat Jha Azad:** Will the Minister of **Mines and Fuel** be pleased to state:

(a) whether it is a fact that Government of Orissa have been permitted to start a Project of its own for the extraction of iron ore;

(b) if so, on what conditions; and